S.No.8

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSCIAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-01-2024 AT **10:30 AM**

RCP(IB) No. 1/9/HYD/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:
Vardhan Traders **…Operational Creditor**

VS

SNS Starch Ltd **…Corporate Debtor**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

Learned Counsel Mr. G. Bhupesh, for Operational Creditor and Learned Counsel Ms. Vyshnavi for Corporate Debtor present physically.
Before we could pronounce orders, the Operational Creditor through his counsel filed a memo reporting that the settlement has been arrived at between the parties on 06.01.2024 and a photo copy of which has been enclosed to the memo. Hence, prayed this Tribunal to grant leave to withdraw this petition and to pass further orders as this Tribunal deems fit.
In the light of the memo, no adjudication in this petition survives. Hence, the memo is taken on record and the Company Petition is dismissed as withdrawn. However, since the orders are prepared and sufficient time has been consumed by both sides for arguments and memo is filed just before the pronouncement of orders, **this Company Petition is dismissed with costs of Rs. 50,000/-** which is payable to the Prime Minister's Relief Fund through Bharath Kosh within one month.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)

Swapna